

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40693 of 2016

(Arising out of Order-in-Appeal No.14/2016-ST dt.21.01.2016 passed by Commissioner of Central Excise (Appeal-I, Coimbatore) Circuit Office @ Salem Commissionerate.

P.Samiappa Gounder & Bros,
No.1, Masjid Street, Kangayam - 638 701

Appellant

Vs

Commissioner of Central Excise
Salem - 636 001

Respondent

APPEARANCE:

For the Appellant : Sh.R.Balagopal, Consultant
For the Respondent : Sh. S.Balakumar, AC (AR)

CORAM :
HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :27.10.2020
DATE OF DECISION :27.10.2020

FINAL ORDER No. 41020/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

Vsr